



Government of Jammu and Kashmir  
Civil Secretariat, Home Department  
Jammu/Srinagar.

**NOTIFICATION.**

Srinagar, the 17th Oct, 2016

SRO ~~333~~.- Whereas, on 13.06.2012, Police Station, Ganderbal received a reliable information to the effect that some unknown persons have pasted posters of HM outfit at village Saloora and have threatened Panchs, Sarpanchs and Political workers to resign from their posts; and

Whereas, in this connection, Case FIR No. 103/2012 under sections 507, 201 RPC and section 13 of the Unlawful Activities (Prevention) Act, 1967 was registered in Police Station, Ganderbal and investigation initiated; and

Whereas, during the course of investigation, one accused person namely Mudasir Ahmad Baba S/o Ghulam Mohammad Baba R/o Saloora, Ganderbal was apprehended, who confessed that he had pasted the posters in the locality of the said village and on this instance, 04 posters were recovered from his bedroom; and

Whereas, during the course of further investigation, on the basis of statements of witnesses, recorded under section 161 & 164-A CrPC, the seizure memo and other evidence, the Investigating Officer has established a prima-facie case against the accused person for offence under section 13 of the Unlawful Activities (Prevention) Act, 1967 apart from other offences; and

Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently scrutinized the Case Diary file and all other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the accused person; and

Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused person for his prosecution under the aforesaid provisions of law.

